

3
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

(3)

For Hearing.

For
13/12

Bunb

Mr. DR. 13/12.02

for Hearing.

For
3/2/03

Bunb

Mr. DR. 4.2.03

for Hearing.

For
6/2/03

Bunb

Mr. DR. 11.2.03

copies of order
handed over to
Counsel for both
sides.B.M.
14/2/03
Sc

Order dated 14.02.2003.

At request adjourned to

07.02.2003.

Vice Chairman
Member (S)

Order dated 7.02.03

I thank Shri D.P. Shelaasant,
for the applicant and Shri A.K. Bose,
S.S.C. for the Respondents. Hearing
in the matter is concluded. Orders
are reserved.Vice Chairman
Member (S)

Order dated 11th February, 2003

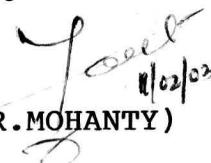
The applicant, Biswambar Manahira, had his name sponsored by the Employment Exchange for the post of E.D.M.C., Khairamal B.O. Admittedly, he had passed H.S.C. Examination in Second Division. Respondent No.2 carried out the selection to the post by evaluating the interse merit of ten candidates including the applicant, sponsored by the Employment Exchange. Respondent No.2 had addressed all the candidates sponsored by the Employment Officer to submit prescribed application along with the required documents by 13.12.1995 and stipulating therein that the applications

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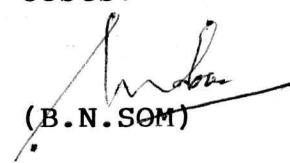
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received incomplete and/or received after the stipulated date would be liable to be rejected. It has been disclosed by the official respondents that application submitted by the applicant was found incomplete as he did not submit two character certificates as required and therefore, was not considered for final selection. Respondent No.2 selected Respondent No.3, being the best candidate amongst the group.

2. In view of these facts of the case and that the applicant's candidature was found deficient in terms of Annexure 1, we are inclined to dismiss the Original Application, being devoid of merit. No costs.


(M.R. MOHANTY)

MEMBER (JUDL.)


(B.N. SOM)

VICE-CHAIRMAN